

18

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

RA. 25/99 in OA. 458/97

dt. 23-4-1999

Between

1. T. Sudesh Kumar & 2/o H No 50, Ammuguda Bazar,
2. Smt. Vanitha Kumari ³³ Nagar Colony, Sec 104,
2/o H No. 11-6-740, Red Hills, Hyderabad. : Applicants
and

1. Govt. of India, rep. by its
Secretary Min. of External Affairs
Patiala House, New Delhi

2. Regional Passport Officer
Andhra Pradesh, MJ Road
Hyderabad

: Respondents

Counsel for the applicants

: N. Rama Mohan Rao
Advocate

Counsel for the respondents

: B. Narasimha Sharma
Sr. CGSC

Coram

Hon'ble Mr. Justice D.H. Nasir, Vice Chairman

Hon'ble Mr. H. Rajendra Prasad, Member (Admn.)

RA.25/99 in OA.458/97

dt. 23-4-99

19

Order

Oral order (per Hon. Mr. Justice D.H. Nasir, Vice-Chairman)

Heard the learned counsel Mr. Siva for the applicants and the learned Senior counsel Mr. B. Narasimha Sharma for the respondents.

1. By this Review Petition the learned counsel for the applicant urges the Tribunal to review the judgement in OA.458/97 dated 11-3-99 on the ground that the Tribunal while dismissing the OA did not take into account the averments of the respondents that the applicants were entitled for regularisation against Group-D posts.
2. However, we are not inclined to allow the review. There is no averment that any error apparent on the face of the judgement or on the face of the record had crept in. Emergence of any new fact has also not been pleaded by the Review Applicant. Examining the applicants' case from the point of view of "sufficiency of any other cause" our attention is drawn to a copy of letter dated 31-1-1995 issued by Government of India, Ministry of External Affairs, which was produced with OA.458/97 in which it is stated in paragraph-2 that the applicants' services could be regularised against a group-D post as and when vacancy arises, subject to eligibility of the applicants, with the approval of Joint Secretary (CPV) & Chief Passport Officer.
3. The interests of justice would therefore be served if in the light of the said observations a suitable representation is made by the applicants for Respondents' consideration.

..2.

4. In any case on that ground review of the order passed in OA.458/97 is not warranted.

5. Hence, the RA is dismissed, however, subject to observations made above.

+51
(H. Rajendra Prasad)
Member (Admn.)

D.N.
(D.H. Nasir)
Vice Chairman

Dated: 23 April, 1999
Dictated in Open Court

sk